

SHRI M.V. CHANDRASHEKHARA MURTHY: I was telling that nearly about 163 primary schools were damaged in militant violence. We have taken up this work at a cost of Rs.3 crores made available to the State under JRY. The construction of 150 school buildings is likely to be completed by the end of next month. Also, Rs.12.82 crores were released by the Ministry of Rural Development for taking up drinking water schemes. Further, the Rural Development Department has released Rs.12.99 crores under the Accelerated Rural Water Supply Programme. We have taken up construction of low cost dwelling units for the economically and socially weaker communities and backward-class communities under JRY. Eight ambulances have been made available to the State Government out of the Prime Minister's Relief Fund for augmenting the health services for this region. An office of the Small-Scale Industries Corporation has been opened in Jammu for promotion of small-scale industries in the State. In addition to this, extension of Revamped Public Distribution System in 23 blocks has been approved by the Prime Minister and supply of foodgrains at the specially subsidised Central issue price for the newly-added RPDS blocks has already commenced in this area. We have taken up these salient developmental activities during the President's Rule.

Hon. Member Shri K.D. Sultanpuri has said that income-tax concession should be given to the migrants. I wish to inform the hon. Member that the Kashmiri migrants have been exempted from

payment of advance tax. These are the few things I wanted to tell.

MR. DEPUTY-SPEAKER: I shall now put the Demands for Grants in respect of Budget (Jammu and Kashmir) for 1994-95 to vote.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Jammu and Kashmir to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1995, in respect of the heads of Demands entered in the second column thereof against Demands 1 to 27."

The motion was adopted.

18.05 hrs.

JAMMU AND KASHMIR APPROPRIATION (NO.2) BILL, 1994

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.

CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the consolidated fund of the State of Jammu and Kashmir for the services of the financial year 1994-95.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1994-95".

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce **the Bill.

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1994-95, be taken into consideration."

MR. DEPUTY-SPEAKER: The question

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1994-95, be taken into consideration."

The motion was adopted.

MR DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand Part of the Bill."

*The motion was adapted.**

Clause 1, the Enacting Formula and the Long Title were added to the Bill

MR. DEPUTY-SPEAKER: The Min-

ister may now move that the Bill be passed.

"That the Bill be passed."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move:

18.07 hrs.

"That the Bill be passed."

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 10, 1994/Sravana 19, 1916 (Saka).

MR. DEPUTY-SPEAKER: The question is:
